

(d) The complaints received by the Government against non-banking non-financial companies, by and large, relate to non-repayment of deposits and/or interest accrued on such deposits on maturity for which the depositor has to pursue action in an appropriate Court of Law. If, however, contravention of the provisions of Section 58A of the Companies Act, 1956 and/or the rules framed thereunder is noticed by the Government, the question of prosecuting the company is considered. Upto 31st March, 1980 prosecutions have been launched in 60 such cases.

Permission to Foreign Drug Companies to export essential drugs

1017. SHRIMATI PRAMILA DAN-DAVATE: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that certain foreign drug companies operating in India have been permitted to export essential drugs manufactured by them in collaboration with Indian firms;

(b) if so, the names of these foreign drug companies and their Indian collaborators; and

(c) details of the export of the essential drugs by these firms during the past two years (1979 and 1980 upto April)?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): (a) to (c). It is a fact that foreign drug companies export drugs including essential drugs. They do so on the basis of specific manufacturing permissions available to them. The Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, the organisation concerned with drug exports has indicated that cases of joint or collaborative exports involving foreign and Indian firms have not come to its notice.

Camps for the rehabilitation of Bangladesh Refugees in North Eastern States

1018. SHRIMATI PRAMILA DAN-DAVATE: Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) whether camps have been established in the North Eastern States for the rehabilitation of refugees coming from Bangladesh;

(b) if so, details thereof (with the names of the places of camp sites); and

(c) the total number of refugees at those camps at present?

THE DEPUTY MINISTER IN THE MINISTRY OF SUPPLY AND REHABILITATION (SHRI P. K. THUNGON): (a) No camps have been established by the Central Government so far.

(b) Does not arise.

(c) Nil.

इंदौर में दूरदर्शन केन्द्र स्थापित करने का प्रस्ताव

1019. श्री फूल चम्ब वर्मा : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि

(क) क्या निकट भविष्य में इंदौर में दूरदर्शन केन्द्र स्थापित करने का कोई प्रस्ताव विचारधीन है ; और

(ख) यदि हाँ, तो इसे कब तक स्थापित किया जायेगा ?

सूचना और प्रसारण मंत्रालय में राज्य मंत्री (श्रीमती राम दुलारी सिन्हा) : (क) और (ख). वित्तीय संसाधनों की कमी के कारण इंदौर में दूरदर्शन केन्द्र स्थापित करने का फिलहाल कोई प्रस्ताव नहीं है।

Offer of Land to Hindustan Fertiliser Corporation

1020. SHRI KRISHNA CHANDRA HALDER: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether he is aware that the Chief Secretary, Government of West